

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

(This the **14th Day of June, 2021**)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)
Hon'ble Mr. Devendra Chaudhry, Member (Administrative)

Original Application No.331/00373/2021

Anil Kumar Pal aged about 61 years, S/o Late Raja Ram, R/o 752A/232
Sohabatiyabag, Prayagraj.

..... **Applicant**
By Advocate: Shri Bhagirathi Tiwari

Versus

1. Union of India, through Secretary Ministry of Information and Broadcasting Govt. of India, new Delhi.
2. Pay and Accounts Officer o/o P.A.O. Ministry of Information and Broadcasting, All India Radio 18 Vidhan Sabha Marg, luck now 226001.
3. Head of Office/ Drawing and Disbursing Officer Doordarshan Kendra, Allahabad.
4. Officer In-charge Pension Cell and Grievances, New Delhi.
5. Director General Doordarshan Directracte, New Delhi.

..... **Respondents**

By Advocate: Shri S.C. Mishra

O R D E R

Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Shri Bhagirathi Tiwari, learned counsel for the applicant is present online. Shri S.C. Mishra, learned counsel for the respondents is present in court.

2. Heard learned counsel for the parties and perused the record available with us in PDF.

3. At the very outset, learned counsel for the applicant submitted that the applicant will be satisfied at this stage, if the respondents/competent authority amongst the respondents, is directed to decide the pending representation of the applicant, dated 09.04.2021, by a reasoned and speaking order, in a time bound manner.

4. Having heard learned counsel for the parties, we are of the view that no fruitful purpose will be served in keeping this matter pending and it is disposed off finally at the admission stage with the direction to the respondents/Competent Authority amongst the respondents, to consider and decide the pending representation of the applicant dated 09.04.2021(copy whereof has been annexed at page 38 of the O.A.), in accordance with law by a reasoned and speaking order, within a period of **two months** from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant without any delay.

5. With the aforesaid direction, the OA is finally disposed of at the admission stage.

6. It is made clear that the Tribunal has not expressed any opinion on the merits of the case.

7. There shall be no order as to costs.

Hon'ble Mr. Devendra Chaudhry, Member (Administrative) has consented to this order during virtual hearing.

(Devendra Chaudhry)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

Sushil